

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

Case:- WP(Crl) No. 12/2023

Salman Sajjad through Sajjad HussainAppellant(s)/Petitioner(s)

Through: Mr. Syed Majid Shah, Advocate

Vs

UT of J&K and others Respondent(s)

Through: Mr. Bhanu Jasrotia, GA
Mr. Irfan Inqlabi, GA

Coram: HON'BLE MR. JUSTICE JAVED IQBAL WANI, JUDGE

ORDER
(05.10.2023)

Perusal of the record of the proceedings would reveal that the learned counsel for the respondents came to be directed on two previous dates to produce the detention record which, however, has not been produced even today, thus delaying consideration and disposal of the instant habeas corpus petition.

In view of the failure of the learned counsel for the respondents to produce the detention record, respondent no. 2 i.e. Divisional Commissioner, Jammu is directed to appear in person along with the detention record of the petitioner on the next date of hearing.

List on 12.10.2023.

(JAVED IQBAL WANI)
JUDGE

JAMMU
05.10.2023
Muneesh